

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 102  
127/241-242/ND/2020

**IN THE MATTER OF:**  
Nitesh Bhardwaj

...APPLICANT

Vs.

M/s. BRB Constructions Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 241-242

Order delivered on 06.11.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Saurabh Kalia, Mr. Rajat  
Asija, Advocates

For the Respondent/ Corporate-debtor :Mr. Ashish Verma, Advocate

**ORDER**

Heard the submissions made by the counsel for the petitioner as well as counsel for the respondents. Ld. Counsel for the respondent Mr. Ashish Verma has offered to file vakalatnama within 3 days and reply within 10 days from today. Let the matter be listed after 10 days. Post the matter to 23<sup>rd</sup> November, 2020.

-sd-

(V.K. Subburaj)  
Member (T)

-sd-

(P.S.N. Prasad)  
Member (J)